

**NOIDA EXPORT PROCESSING ZONE, NOIDA OFFICE
SUPERINTENDENT (GROUP 'B' POST) RECRUITMENT RULES,
1999**

CONTENTS

1. Short title and commencement
2. Number of post, classification and scale of pay
3. Method of recruitment, age limit, qualifications etc
4. Disqualifications
5. Power to relax
6. Saving

SCHEDULE 1 :- SCHEDULE

**NOIDA EXPORT PROCESSING ZONE, NOIDA OFFICE
SUPERINTENDENT (GROUP 'B' POST) RECRUITMENT RULES,
1999**

G.S.R. 311(E).-In exercise of the powers conferred by the proviso to Article 309 of the Constitution and in supersession of the Noida Export Processing Zone, Noida (Group 'A' and 'B' posts) Recruitment Rules, 1986 in so far as they relate to the post of Office Superintendent, except as respect things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Office Superintendent in the Noida Export Processing Zone, Noida, namely :-

1. Short title and commencement :-

(i) These rules may be called the Noida Export Processing Zone, Noida- Office Superintendent (Group 'B' post) Recruitment Rules, 1999.

(ii) They shall come into force on the date of their publication in the Official Gazette.

2. Number of post, classification and scale of pay :-

The number of the said post, their classification and scale of pay attached thereto shall be as specified in columns (2) to (4) of the schedule annexed to these rules.

3. Method of recruitment, age limit, qualifications etc :-

The method of recruitment, age limit, qualifications and other matter relating to the said post shall be as specified in columns (5) to (14) of the aforesaid schedule.

4. Disqualifications :-

No person,-

(a) who has entered into or contracted a marriage with a person having a spouse living; or

(b) who, having a spouse living, has entered into or contracted a marriage with any person. shall be eligible for appointment to any of the said post : Provided that the Central Government may if satisfied that such marriage is permissible under the personal law applicable to such person and other party to the marriage and that there are other ground for so doing, exempt any person from the operation of this rule.

5. Power to relax :-

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

6. Saving :-

Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE 1

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Name of Post	Number of Posts	Classification	Scale of Pay	Whether selection by merit or selection-cum-seniority	Age limit for direct recruits	Whether benefit of added years of service admissible under Rule 30 of the Central

						Civil Services (Pension) Rules, 1972
1	2	3	4	5-	6	7
Office	1*	General	Rs. 5500-	Selection-	Not	Not
Superintendent	(1999)	Central	175-9000	cum-	Applicable	Applicable
		Service		Seniority		
		Group 'B'				
		Non-Gazetted,				
		Ministerial				
(*Subject to variation dependent on work load)						